

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

**RAJYA SABHA**  
**UNSTARRED QUESTION No. 1360**  
ANSWERED ON- 31/07/2025

**IMPLEMENTATION AND ACCESSIBILITY REFORMS UNDER THE  
DEPARTMENT OF JUSTICE**

**1360 Shri Sujeet Kumar:**

Will the Minister of *Law and Justice* be pleased to state:

- (a) the findings of any internal audits conducted by the Department of Justice regarding delays in implementation of Phase III of the e-Courts Project, particularly in rural district courts and the corrective measures proposed to ensure timely completion of the project;
- (b) the details of any pilot programs launched by the Department to enhance legal aid access in tribal-dominated districts;
- (c) the details of any training programs conducted to enhance the capacity of State Governments in drafting legislation compliant with central laws; and
- (d) details of any accessibility audits conducted to evaluate court infrastructure for persons with disabilities, particularly in subordinate courts?

**ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a): The e-Court Project is closely monitored by Department of Justice, in coordination with e-Committee, Supreme Court of India. In addition, there is a dedicated Central Project Coordinator (CPC) in each High Court to oversee the implementation of the Project in High Court and District Courts. The funds under the Project are released on the basis of demands raised by the respective High Courts, duly vetted by the eCommittee, Supreme Court of India. In view of the regular monitoring of the Project, no separate internal audit of the e-Court Project in respect of rural District Courts has been conducted. However, as per the data provided by the eCommittee,

Supreme Court of India, the details of the major achievements at the district level courts are as under:

- i. Till date, more than 2.73 crore cases have been heard in the District and Subordinate Courts through Video Conferencing (VC) facility.
- ii. For providing citizen centric services to the stakeholders, around 1773 eSewa Kendras (facilitation centres) are operational in the District and Subordinate Courts.
- iii. Approximately 308 crore pages have been digitized in the District Courts till 30.06.2025.
- iv. The e-filing rules have been rolled out in all the District Courts of the Country except in the States of Andhra Pradesh, Arunachal Pradesh and Rajasthan.
- v. The lawyers/litigants across the country have online access to information related to case status, cause lists, judgements etc in multiple languages. The e-Courts Mobile App for lawyers/litigants and the JustIS app for judges have witnessed more than 3.16 crore and 21716 downloads respectively.
- vi. Information about cases, judgments/orders etc of courts across the country is available online on the National Judicial Data Grid (NJDG).

(b): No such pilot program has been launched by the Department of Justice.

(c): As per information provided by the Legislative Department, the Institute of Legislative Drafting and Research (ILDR) has conducted 34 basic courses and 2 courses on legislative drafting in Hindi for mid-level officers of the State Governments/UT Administration. In addition, the ILDR conducts courses structured as per request of State/UT Governments on Legislative Drafting.

(d): The revised guidelines under the Centrally Sponsored Scheme for Development of Infrastructure Facilities for the Judiciary have adequate provisions for infrastructural needs of persons with disabilities. The guidelines contain norms and specifications with respect to accessible lifts, ramps, stairs, hand rails and circulation areas. The States are required to certify that the Projects proposed by them are disabled friendly and meet the requisite norms/accessibility standards as laid by Central Public Works Department and Department of Empowerment of Persons with Disabilities, Ministry of Social Justice and Empowerment. In view of these provisions, no accessibility audit to evaluate infrastructure for persons with disabilities has been conducted by the Department of Justice.

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